




NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/03/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL


APPLICATION NUMBER :  
PETITION NUMBER : TCP/157/2016  
NAME OF THE PETITIONER(S) : T. S. Sivakumar & 4 others  
NAME OF THE RESPONDENT(S) : M/s Hotel Mass Private Limited & 6 others  
UNDER SECTION : 237(b), 397/398, 402, 403 and 406

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE  
REPRESENTATION BY WHOM

|    |                                      |                 |   |
|----|--------------------------------------|-----------------|---|
| 1. | T. S. SIVAKUMAR (CP)                 | PETITIONER 1    |   |
| 2. | S.K. Rahul Vivek<br>R. Vinodh Prashu | For Petitioners |  |
| 3. | P. S. Ganesh (R2, R3, R5 & R6)       |                 |  |

ORDER

Shri S K Rahul Vivek, counsel for petitioners alongwith Shri T S Sivakumar, Petitioner 1 in person present. Shri P S Ganesh, counsel for R2, R3, R5 & R6 present. Counsel for petitioner submitted that an application has been moved on behalf of R7 who has already been set exparte in the main CP. For rest of the documents, he pointed out that that one lease deed is filed which is not sufficiently stamped and therefore the document cannot be taken into consideration for the purpose of evidence. As per the first issue raised with regard to the application of R7 in the main CP, we direct that unless R7 gets the order of exparte set aside, he will not have any right to file the application. On the second issue, with regard to the production of unstamped deed, we order to take the documents on record subject to the objection of the counsel for petitioner with regard to deficiency in the stamp. Without prejudice to the second issue raised by the counsel for petitioner, the documents are allowed to be brought on record. The matter is posted for final arguments. Put up on 11.04.2017 at 10.30 A.M.

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)